

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 5/81 SCHEDULED TO BE HELD ON 06.06.2013 BUT ACTUALLY HELD ON 14.06.2013.

The Meeting No. 5/81 of Norms Committee-II was held on 14.06.2013 for the licensing year 2013-14 under the Chairmanship of Shri Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri S.K.Bhatnagar | MOS |

Further Shri Daya Shankar, Dy.DG , DGFT was present in the meeting

1	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved																				
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:																				
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O.No. 2(5)/2013-TW dated 14.06.2013 as under:-																							
	<table><tr><th>Sl. No.</th><th>Item of Export</th><th>Qty</th><th>Item of Import</th><th>Qty.</th></tr><tr><td>1</td><td>Ferro Vanadium (78-82% Vanadium) by Alumino Thermic Process</td><td>88 MT</td><td>Ammonium Metavandate (60-70% Vanadium Pentaoxide)</td><td>200 MT</td></tr><tr><td></td><td></td><td></td><td>Aluminum Scrap</td><td>70 MT</td></tr><tr><td></td><td></td><td></td><td>Non alloy Steel Scrap</td><td>20 MT</td></tr></table>	Sl. No.	Item of Export	Qty	Item of Import	Qty.	1	Ferro Vanadium (78-82% Vanadium) by Alumino Thermic Process	88 MT	Ammonium Metavandate (60-70% Vanadium Pentaoxide)	200 MT				Aluminum Scrap	70 MT				Non alloy Steel Scrap	20 MT			
Sl. No.	Item of Export	Qty	Item of Import	Qty.																				
1	Ferro Vanadium (78-82% Vanadium) by Alumino Thermic Process	88 MT	Ammonium Metavandate (60-70% Vanadium Pentaoxide)	200 MT																				
			Aluminum Scrap	70 MT																				
			Non alloy Steel Scrap	20 MT																				
R/A may take suitable consequential action accordingly.																								

2	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deffered and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:16.07.2013
	Decision : : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			

3	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:16.07.2013
	Decision : NC observed that comments of DIT is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

4	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved				
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:				
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O.No. 2(5)/2013-TW dated 14.06.2013 as under:-							
<table><tr><th>Export Product</th><th>Import Item</th></tr><tr><td></td><td></td></tr></table>					Export Product	Import Item		
Export Product	Import Item							

Description	Quantity	Description	Quantity
Medium Carbon Ferro Manganese (Mn 75-80%) by Alumino Thermic Process	2875 MT	Manganese ore (Mn 48%)	2702 MT
		Silico Manganese (Mn-60%, Si-15%, Fe-25%)	1966 MT
		Aluminum scrap	575 MT

R/A may take suitable consequential action accordingly.

5	Case No.:11/23/81-ALC2/2011 HQ File :01/81/050/00191/AM12/	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD. RLA File :25/24/040/00007/AM12/	Meet No/Date:5/81-ALC2/2013 06.06.2013 Lic.No/Date:2510003291 08.07.2011	Status:Deffered and Re-indexed Defer Date:16.07.2013
	Decision : NC observed that comments of DIT is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

6	Case No.:8/30/81-ALC2/2011 HQ File :01/81/050/00254/AM12/	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED RLA File :05/23/040/00210/AM12/	Meet No/Date:5/81-ALC2/2013 06.06.2013 Lic.No/Date:0510301527 07.09.2011	Status: Approved Defer Date:																				
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O.No. 2(5)/2013-TW dated 14.06.2013 as under:-																							
	<table border="1"> <tr> <th>Sl. No.</th><th>Item of Export</th><th>Qty</th><th>Item of Import</th><th>Qty.</th></tr> <tr> <td>1</td><td>Ferro Vanadium (78-82% Vanadium) by Alumino Thermic Process</td><td>105.6 MT</td><td>Ammonium Metavandate (60-70% Vanadium Pentaoxide)</td><td>240 MT</td></tr> <tr> <td></td><td></td><td></td><td>Aluminum Scarp</td><td>84 MT</td></tr> <tr> <td></td><td></td><td></td><td>Non Alloy Steel Melting Scrap</td><td>24 MT</td></tr> </table>				Sl. No.	Item of Export	Qty	Item of Import	Qty.	1	Ferro Vanadium (78-82% Vanadium) by Alumino Thermic Process	105.6 MT	Ammonium Metavandate (60-70% Vanadium Pentaoxide)	240 MT				Aluminum Scarp	84 MT				Non Alloy Steel Melting Scrap	24 MT
Sl. No.	Item of Export	Qty	Item of Import	Qty.																				
1	Ferro Vanadium (78-82% Vanadium) by Alumino Thermic Process	105.6 MT	Ammonium Metavandate (60-70% Vanadium Pentaoxide)	240 MT																				
			Aluminum Scarp	84 MT																				
			Non Alloy Steel Melting Scrap	24 MT																				
	R/A may take suitable consequential action accordingly.																							

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Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved																
HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:																
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O.No. 2(5)/2013-TW dated 14.06.2013 as under:-																			
<table><tr><th colspan="2">Export Product</th><th colspan="2">Import Item</th></tr><tr><th>Description</th><th>Quantity</th><th>Description</th><th>Quantity</th></tr><tr><td rowspan="3">Medium Carbon Ferro Manganese (Mn 75-80%) by Alumino Thermic Process</td><td rowspan="3">2500 MT</td><td>Manganese ore (Mn 48%)</td><td>2350 MT</td></tr><tr><td>Silico Manganese (Mn-60%, Si-15%, Fe-25%)</td><td>1710MT</td></tr><tr><td>Aluminum scrap</td><td>500 MT</td></tr></table>				Export Product		Import Item		Description	Quantity	Description	Quantity	Medium Carbon Ferro Manganese (Mn 75-80%) by Alumino Thermic Process	2500 MT	Manganese ore (Mn 48%)	2350 MT	Silico Manganese (Mn-60%, Si-15%, Fe-25%)	1710MT	Aluminum scrap	500 MT
Export Product		Import Item																	
Description	Quantity	Description	Quantity																
Medium Carbon Ferro Manganese (Mn 75-80%) by Alumino Thermic Process	2500 MT	Manganese ore (Mn 48%)	2350 MT																
		Silico Manganese (Mn-60%, Si-15%, Fe-25%)	1710MT																
		Aluminum scrap	500 MT																
R/A may take suitable consequential action accordingly.																			

8	Case No.:2/35/81-ALC2/2011 HQ File :01/81/050/00279/AM12/	Party Name:DELTON CABLES LTD. RLA File :05/23/040/00171/AM12/	Meet No/Date:5/81-ALC2/2013 06.06.2013 Lic.No/Date:0510305311 14.10.2011	Status:Deffered and Re-indexed Defer Date:16.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 16.07.2013.			

9	Case No.:18/41/81-ALC2/2011 HQ File :01/81/050/00363/AM12/	Party Name:DYNAMIC CABLES PVT. LTD. RLA File :13/24/040/00026/AM12/	Meet No/Date:5/81-ALC2/2013 06.06.2013 Lic.No/Date:1310037288 24.10.2011	Status:Deffered and Re-indexed Defer Date:16.07.2013
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Decision : : NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/19 dated 14.6.2013 as under:-

1. Net weight per KM of each Aerial Bunched Cables
2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
3. Consumption of PVC compound has not been shown in the calculation sheet for raw materials and same may be clarified.
4. Quantities of XPLE compound applied for import does not match with the quantities in calculation sheet and same may be clarified.

The case stands deferred and to be re-listed on 16.07.2013.

10	Case No.: 38/37/81-ALC2/2011	Party Name:TRAFOMEC INDIA MAGNETICS PVT LTD	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			

11	Case No.: 22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:16.07.2013
	Decision : NC observed that the case is under examination in the MOS and hence decided to defer the case and to be re-listed on 16.07.2013.			

12	Case No.: 19/1/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved
	HQ File :01/81/050/00548/AM12/	RLA File :10/24/040/00069/AM12/	Lic.No/Date:1010048421 23.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O.No17(80)/2012-IPHW dated 05.09.2012 on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

13	Case No.: 17/25/81-ALC2/2012	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00468/AM13/	RLA File :05/24/040/00439/AM12/	Lic.No/Date:0510319788 07.03.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

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Case No.:47/5/81-ALC2/2012	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved	
HQ File :01/81/050/00114/AM13/	RLA File :02/24/040/00239/AM12/	Lic.No/Date:0210176729 19.04.2012	Defer Date:	
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O.No. 2(5)/2013-TW dated 21.05.2013 as under:-				
Sl. No.	Item of Export	Qty	Item of Import	Qty. in Kg
1	Prepainted Galvanized Non Alloy Steel Sheets/Coils Thickness 0.50 mm Galvanized Steel Content 295 MT	300 MT	Cold rolled Galvanized Non Alloy Steel Sheets/Coils Thickness of 0.48 mm	298.08 MT
2	Prepainted Galvanized Non Alloy Steel Sheets/Coils Thickness 0.47 mm Galvanized Steel Content 294.8 MT	300 MT	Cold rolled Galvanized Non Alloy Steel Sheets/Coils Thickness of 0.45 mm	297.75 MT
R/A may take suitable consequential action accordingly.				

15	Case No.: 9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date:16.07.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 16.07.2013.			

16	Case No.: 11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:16.07.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 16.07.2013.			

17	Case No.: 3/12/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00234/AM13/	RLA File :05/23/040/00024/AM13/	Lic.No/Date:0510329213 10.07.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			

18	Case No.: 5/12/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00236/AM13/	RLA File :04/24/040/00068/AM13/	Lic.No/Date:0410138055 13.07.2012	Defer Date:16.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 16.07.2013.			

19	Case No.: 3/10/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00198/AM13/	RLA File :05/23/040/00063/AM13/	Lic.No/Date:0510329857 17.07.2012	Defer Date:16.07.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 16.07.2013 .			

20	Case No.: 5/13/81-ALC2/2012	Party Name:ASAWA INSULATION PVT. LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00264/AM13/	RLA File :03/94/040/00183/AM13/	Lic.No/Date:0310703691 01.08.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

21	Case No.: 3/13/81-ALC2/2012	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00262/AM13/	RLA File :03/95/040/00341/AM13/	Lic.No/Date:0310704730 09.08.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

22	Case No.: 22/13/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00281/AM13/	RLA File :11/24/040/00018/AM13/	Lic.No/Date:1110027217 09.08.2012	Defer Date:16.07.2013
	Decision : NC observed that comments of DOT is still awaited, hence decided to send reminder to DOT. The case stands deferred and to be re-listed on 16.07.2013.			

23	Case No.: 31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:5/81-ALC2/2013	Status: Deffered and Re-indexed
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			06.06.2013	
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:16.07.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 16.07.2013.			

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Case No.:33/13/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved
HQ File :01/81/050/00292/AM13/	RLA File :04/24/040/00085/AM13/	Lic.No/Date:0410138823 14.08.2012	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DOT vide I.D.No. 15-14/2012-IP dated 07.06.2013 as under:-			
Sl. No.	Items	% age Wastage and Quantity to be allowed	
		% age Wastage	Quantity
1	Copper Wire	1% in import of each of the 3 input items	11765 Kg
R/A may take suitable consequential action accordingly.			

25	Case No.: 26/13/81-ALC2/2012	Party Name:STRESSMAC PRESTRESSING SYSTEMS	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00285/AM13/	RLA File :08/24/040/00162/AM13/	Lic.No/Date:0810114372 21.08.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

26	Case No.: 1/13/81-ALC2/2012	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00260/AM13/	RLA File :05/23/040/00186/AM13/	Lic.No/Date:0510332474 23.08.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

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Case No.:34/13/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved	
HQ File :01/81/050/00293/AM13/	RLA File :05/23/040/00158/AM13/	Lic.No/Date:0510332472 23.08.2012	Defer Date:	
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O.No. 2(5)/2013-TW dated 14.06.2013 as under:-				
Sl. No.	Item of Export	Qty	Item of Import	Qty.
1	Ferro Molybdenum (molybdenum 60-70%) by Alumino Thermic Process	475 MT	Molybdc Oxide/Roasted Molybdenum ore concentrate (55-65%)	472 MT
			Ferro Silicon (Silicon 75-85%)	172 MT
			Aluminum Scrap	65 MT
R/A may take suitable consequential action accordingly.				

28	Case No.: 29/13/81-ALC2/2012	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved
	HQ File :01/81/050/00288/AM13/	RLA File :08/24/040/00142/AM13/	Lic.No/Date:0810114560 27.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O.No. 30(256)/2010-ME dated 13.05.2013 as applied by the firm.			
	R/A may take suitable consequential action accordingly.			

29	Case No.: 20/16/81-ALC2/2012	Party Name:CABLEX SYSTEMS INDIA PVT LTD	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00327/AM13/	RLA File :07/21/040/00412/AM13/	Lic.No/Date:0710090483 30.08.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			
30	Case No.: 10/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved
	HQ File :01/81/050/00375/AM13/	RLA File :13/24/040/00027/AM13/	Lic.No/Date:1310040920 05.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O.No. 12/2/2013-TSW/30 dated 14.06.2013 as under:- - Words “ Aluminium wire armoured” may be suffixed with the description of export products at Sl. No. 1 & 2. - Net weight of export products at Sl. No. 1 to 7 may be specified as 35584 Kgs., 114318 Kgs., 7860 Kgs.,10932 Kgs.,1549 Kgs.,487Kgs.& 364 Kgs. respectively. - Quantities of import items at Sl. No 1, 3, 5, 12, 14 &16 viz. Alumimium Ingots may be allowed as applied for i.e. 16840 Kgs., 50058 Kgs.,973.08 Kgs., 1229 Kgs., 351.37 Kgs., & 245.96Kgs. respectively on net to net basis. - Quantities of import items No. 2, 4, 9 & 11 viz. PVC Resin may be allowed as 11246 Kgs., 38556 Kgs.,1242 Kgs.& 4540Kgs. respectively on net to net basis as claimed by the firm. - Quantity of import item at Sl. No 6 viz. Steel wire may be allowed as applied for i.e. 3520 Kgs. on net to net basis. - Quantities of import items at Sl. No 7, 13, 15 & 17 viz. XLPE Compound may be allowed as applied for i.e. 1174.37 Kgs., 320.56 Kgs.,136.22Kgs& 118.67Kgs. respectively on net to net basis. - Quantity of import item at Sl. No 8 viz. Copper Tape may be allowed as applied for i.e. 122 Kgs. on net to net basis. - Quantity of import item at Sl. No 10 viz. copper Rod may be allowed as applied for i.e. 3365 Kgs. on net to net basis. R/A may take suitable consequential action accordingly.			
31	Case No.: 11/13/81-ALC2/2012	Party Name:TRAFOMEC INDIA MAGNETICS PVT LTD	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00270/AM13/	RLA File :07/24/040/00216/AM13/	Lic.No/Date:0710090674 11.09.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			
32	Case No.: 4/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	Defer Date:16.07.2013
	Decision : NC observed that the firm reply forwarded to DHI. The comments are still awaited. The case stands deferred and to be re-listed on 16.07.2013.			
33	Case No.: 6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:16.07.2013
	Decision : NC observed that the firm reply forwarded to DHI. The comments are still awaited. The case stands deferred and to be re-listed on 16.07.2013.			
34	Case No.: 7/16/81-ALC2/2012	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved
	HQ File :01/81/050/00314/AM13/	RLA File :03/95/040/00450/AM13/	Lic.No/Date:0310711893 08.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O.No. 12/2/2013-TSW/34 dated 14.06.2013 as under:- Net weight of export products may be specified as under: Shaded Pole Motor(1-3 Watt): 0.70 Kgs. Shaded Pole Motor(5 Watt): 1.03 Kgs. Shaded Pole Motor(7/10 Watt): 1.35 Kgs. Shaded Pole Motor(16 Watt): 1.88 Kgs. Shaded Pole Motor(25 Watt): 2.49 Kgs.			

	Shaded Pole Motor(34 Watt): 2.80 Kgs.		
	2. Quantity of import item at Sl. No 1 may be allowed as 3195 Kgs. on net to net basis as claimed by the firm. 3. Quantities of import items from Sl. No 2 to 4, 6 to 8 & 11 to 19 may be allowed on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 5 may be allowed as 4152Kgs. on net to net basis as claimed by the firm. 5. Quantities of import items at Sl. No. 9 & 10 may be allowed as 2882 Kgs. & 176 Kgs. on net to net basis as claimed by the firm.		
	R/A may take suitable consequential action accordingly.		

35	Case No.:15/16/81-ALC2/2012	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved
	HQ File :01/81/050/00322/AM13/	RLA File :04/24/040/00144/AM13/	Lic.No/Date:0410140374 11.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O.No. 2(5)/2013-TW dated 14.06.2013 as under:- 1. Import item at Sl. No. 1 is allowed as 1.015 kg/Kg content in the export product. Description of import of relevant grade of Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel Coils – Thickness (0.23MM to 0.35 MM) width more than the respective width of each of the export product. 2. Import items at Sl. No. 2 & 3 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

36	Case No.:17/16/81-ALC2/2012	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00324/AM13/	RLA File :32/24/040/00040/AM13/	Lic.No/Date:3210057855 11.10.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 16.07.2013.			

37	Case No.:20/25/81-ALC2/2012	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00471/AM13/	RLA File :07/24/040/00285/AM13/	Lic.No/Date:0710091297 11.10.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			

38	Case No.:28/22/81-ALC2/2012	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00425/AM13/	RLA File :07/24/040/00278/AM13/	Lic.No/Date:0710091491 22.10.2012	Defer Date:16.07.2013
	Decision : NC decided to refer the copy of application to MOEF also. The case is under examination of MSME. The case stands deferred and to be relisted on 16.07.2013 .			

39	Case No.:1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/00257/AM13/	Lic.No/Date:0510337600 23.10.2012	Defer Date:16.07.2013
	Decision : The NC decided to remind the firm for furnish the information called by DIT vide there U.O. no. W-27(2)/2013-IPEHMD dated 08/01/2013. The case stands deferred and to be relisted on 16.07.2013 .			

40	Case No.:26/22/81-ALC2/2012	Party Name:DELTON CABLES LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00423/AM13/	RLA File :05/23/040/00278/AM13/	Lic.No/Date:0510337606 23.10.2012	Defer Date:16.07.2013
	Decision : NC decided to sent a letter to firm to furnish following information as per written comments of DIPP vide U.O.No. 12/2/2013-TSW/40 dated 14.06.2013 as under:- 1. Voltage rating of cables.			

2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be relisted on **16.07.2013**.

41	Case No.:3/19/81-ALC2/2012	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00368/AM13/	RLA File :05/24/040/00272/AM13/	Lic.No/Date:0510337701 29.10.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

42	Case No.:8/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00373/AM13/	RLA File :13/24/040/00033/AM13/	Lic.No/Date:1310041434 29.10.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

43	Case No.:9/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00374/AM13/	RLA File :13/24/040/00032/AM13/	Lic.No/Date:1310041433 29.10.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			

44	Case No.:11/19/81-ALC2/2012	Party Name:COMET EXPORTS	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00376/AM13/	RLA File :29/24/040/00006/AM13/	Lic.No/Date:2910018933 29.10.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

45	Case No.:4/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00455/AM13/	RLA File :13/24/040/00036/AM13/	Lic.No/Date:1310041437 30.10.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			

46	Case No.:2/19/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00367/AM13/	RLA File :05/23/040/00299/AM13/	Lic.No/Date:0510338092 01.11.2012	Defer Date:16.07.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 16.07.2013 .			

47	Case No.:21/22/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM13/	RLA File :07/24/040/00311/AM13/	Lic.No/Date:0710091717 02.11.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			

48	Case No.:7/19/81-ALC2/2012	Party Name:B.R. INDUSTRIES LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00372/AM13/	RLA File :05/23/040/00309/AM13/	Lic.No/Date:0510338300 06.11.2012	Defer Date:16.07.2013
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.07.2013 .			
49	Case No.: 18/22/81-ALC2/2012	Party Name:FRICITION METAL FIBRES (INDIA) PLTD	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00415/AM13/	RLA File :05/23/040/00245/AM13/	Lic.No/Date:0510338445 07.11.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			
50	Case No.: 19/25/81-ALC2/2012	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00470/AM13/	RLA File :07/24/040/00314/AM13/	Lic.No/Date:0710091811 07.11.2012	Defer Date:16.07.2013
	Decision : NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/50 dated 14.6.2013. 1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, Export Product wise. 2. Basis for Input raw material blank size without cutting allowance supported by size of component to be manufactured– export product wise. 3. Justification/basis for taking End Bit allowance length of 10mm/5mm in each blank in most of the cases. The case stands deferred and to be re-listed on 16.07.2013.			
51	Case No.: 29/22/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00426/AM13/	RLA File :07/24/040/00303/AM13/	Lic.No/Date:0710091865 08.11.2012	Defer Date:16.07.2013
	Decision : NC decided to refer the case to MSME with firm's reply. The case stands deferred and to be re-listed on 16.07.2013.			
52	Case No.: 31/22/81-ALC2/2012	Party Name:AXON INTERCONNECTORS AND WIRES PVT LTD	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Closed
	HQ File :01/81/050/00428/AM13/	RLA File :07/24/040/00283/AM13/	Lic.No/Date:0710091863 08.11.2012	Defer Date:
	Decision : Firm informed that they have surrender the Advance Authorization. NC decided to close the case.			
53	Case No.: 5/25/81-ALC2/2012	Party Name:CMI LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00456/AM13/	RLA File :05/23/040/00336/AM13/	Lic.No/Date:0510339213 20.11.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			
54	Case No.: 22/22/81-ALC2/2012	Party Name:SHINKWANG ELECTRONICS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00419/AM13/	RLA File :05/24/040/00313/AM13/	Lic.No/Date:0510339369 23.11.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			
55	Case No.: 24/22/81-ALC2/2012	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00421/AM13/	RLA File :05/24/040/00297/AM13/	Lic.No/Date:0510339368 23.11.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

56	Case No.: 31/25/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00482/AM13/	RLA File :07/24/040/00342/AM13/	Lic.No/Date:0710092095 26.11.2012	Defer Date:16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

57	Case No.: 1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date:16.07.2013
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.07.2013 .			

58	Case No.: 2/22/81-ALC2/2012	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00399/AM13/	RLA File :31/83/040/00145/AM13/	Lic.No/Date:3110056380 05.12.2012	Defer Date:16.07.2013
	Decision : NC decided to send letter to firm to submit the following information as per recommendation of DIPP as under :- 1. SI No. 3, 4, 5 & 11 of SDF export product wise. The case stands deferred and to be re-listed on 16.07.2013.			

59	Case No.: 20/22/81-ALC2/2012	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	Defer Date:16.07.2013
	Decision : NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 16.07.2013.			

60	Case No.: 30/22/81-ALC2/2012	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00427/AM13/	RLA File :05/24/040/00334/AM13/	Lic.No/Date:0510340125 05.12.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

61	Case No.: 34/22/81-ALC2/2012	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved
	HQ File :01/81/050/00431/AM13/	RLA File :05/23/040/00353/AM13/	Lic.No/Date:0510340311 07.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O.No. 12/2/2013-TSW/61 dated 14.06.2013 as under:- 1. Quantity of import item at SI. No. 1 may be allowed as 205 MT as 1.05 Kgs./Kg. content in the export product. 2. Quantities of import items from SI. Nos. 2 to 5 may be allowed within 5 % of FOB value of exports taking clue from SION C-2052. R/A may take suitable consequential action accordingly.			

62	Case No.: 11/22/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00408/AM13/	RLA File :05/23/040/00359/AM13/	Lic.No/Date:0510340521 10.12.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			

63	Case No.: 32/22/81-ALC2/2012	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:5/81-ALC2/2013	Status: Deffered and Re-indexed
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			06.06.2013	
	HQ File :01/81/050/00429/AM13/	RLA File :05/23/040/00295/AM13/	Lic.No/Date:0510340738 13.12.2012	Defer Date:16.07.2013
	Decision : NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/63 dated 14.6.2013. 1. Size of conductors in cables alongwith their quantities in Kms. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form			
	The case stands deferred and to be re-listed on 16.07.2013.			

64	Case No.:24/25/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00475/AM13/	RLA File :07/24/040/00375/AM13/	Lic.No/Date:0710092468 13.12.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

65	Case No.:7/22/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00404/AM13/	RLA File :31/83/040/00157/AM13/	Lic.No/Date:3110056495 17.12.2012	Defer Date:16.07.2013
	Decision : NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 16.07.2013.			

66	Case No.:15/25/81-ALC2/2012	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00466/AM13/	RLA File :07/24/040/00337/AM13/	Lic.No/Date:0710092538 18.12.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

67	Case No.:29/25/81-ALC2/2012	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00480/AM13/	RLA File :03/94/040/00757/AM13/	Lic.No/Date:0310717933 21.12.2012	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			

68	Case No.:34/25/81-ALC2/2012	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved
	HQ File :01/81/050/00485/AM13/	RLA File :03/94/040/00813/AM13/	Lic.No/Date:0310718079 24.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O.No. 12/2/2013-TSW/68 dated 14.06.2013 as under:- Quantity of import item namely Copper Cathode/Copper scrap may be allowed as applied for i.e. 15300 Kgs. inclusive of 2 % wastage. R/A may take suitable consequential action accordingly.			

69	Case No.:4/22/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00401/AM13/	RLA File :31/83/040/00150/AM13/	Lic.No/Date:3110056554 26.12.2012	Defer Date:16.07.2013
	Decision : NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 16.07.2013.			

70	Case No.: 8/25/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00459/AM13/	RLA File :03/94/040/00788/AM13/	Lic.No/Date:0310718506 28.12.2012	Defer Date:16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

71	Case No.: 30/25/81-ALC2/2012	Party Name:UM CABLES LTD.,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00481/AM13/	RLA File :03/95/040/00761/AM13/	Lic.No/Date:0310718735 31.12.2012	Defer Date:16.07.2013
	Decision : NC observed that DIT has called for information from the firm. A letter to firm to be issued to provide the requisite information to DIT. The case stands deferred and to be re-listed on 16.07.2013.			

72	Case No.: 13/22/81-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Approved
	HQ File :01/81/050/00410/AM13/	RLA File :05/24/040/00358/AM13/	Lic.No/Date:0510342329 03.01.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA on net to net basis with accountability clause as per written comments of DIT vide U.O. No W-27/12/2013-IPHW dated 02.05.2013. R/A may take suitable consequential action accordingly.			

73	Case No.: 25/25/81-ALC2/2012	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00476/AM13/	RLA File :02/24/040/00152/AM13/	Lic.No/Date:0210185111 04.01.2013	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

74	Case No.: 12/25/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00463/AM13/	RLA File :05/23/040/00391/AM13/	Lic.No/Date:0510343363 15.01.2013	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

75	Case No.: 14/25/81-ALC2/2012	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00465/AM13/	RLA File :03/95/040/00784/AM13/	Lic.No/Date:0310721167 17.01.2013	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

76	Case No.: 7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:16.07.2013
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 16.07.2013 .			

77	Case No.: 18/25/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00469/AM13/	RLA File :05/23/040/00407/AM13/	Lic.No/Date:0510343809 21.01.2013	Defer Date:16.07.2013

Decision : NC observed that the case is under examination of DOT. The case stands deferred and to be relisted on **16.07.2013**.

78	Case No.: 11/25/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00462/AM13/	RLA File :07/24/040/00440/AM13/	Lic.No/Date:0710093248 22.01.2013	Defer Date:16.07.2013
	Decision : NC decided to refer the case to MSME. The case stands deferred and to be relisted on 16.07.2013 .			

79	Case No.: 23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			

80	Case No.: 27/25/81-ALC2/2012	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00478/AM13/	RLA File :03/95/040/00795/AM13/	Lic.No/Date:0310722016 24.01.2013	Defer Date:16.07.2013
	Decision : NC has decided to seek further information from firm. The case stands deferred and to be re-listed on 16.07.2013.			

81	Case No.: 9/25/81-ALC2/2012	Party Name:GENERAL CABLE ENERGY INDIA PVT. LTD.,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00460/AM13/	RLA File :05/23/040/00441/AM13/	Lic.No/Date:0510344170 28.01.2013	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited. The case stands deferred and to be re-listed on 16.07.2013.			

82	Case No.: 6/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00457/AM13/	RLA File :13/24/040/00048/AM13/	Lic.No/Date:1310042004 29.01.2013	Defer Date:16.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 16.07.2013.			

83	Case No.: 28/25/81-ALC2/2012	Party Name:MENON BEARINGS LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00479/AM13/	RLA File :03/95/040/00848/AM13/	Lic.No/Date:0310722451 30.01.2013	Defer Date: 16.07.2013
	Decision : : NC decided to send letter to firm to submit the following information as per written comments of DIPP vide Note No. 12/2/2013-TSW/83 dated 14.6.2013. 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, Export Product wise. 2. Details of import item namely “Printed Circuit Connectors” and its specific use in the export product. The case stands deferred and to be re-listed on 16.07.2013.			

84	Case No.: 36/25/81-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00487/AM13/	RLA File :04/24/040/00218/AM13/	Lic.No/Date:0410142970 30.01.2013	Defer Date:16.07.2013
	Decision : NC observed that hardcopy has been received and being forwarded to C&PC for comments. The case stands deferred and to be re-listed on 16.07.2013.			

85	Case No.: 22/25/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00473/AM13/	RLA File :03/95/040/00820/AM13/	Lic.No/Date:0310722786 04.02.2013	Defer Date:16.07.2013

Decision : NC has decided to seek further information from firm. The case stands deferred and to be re-listed on 16.07.2013.

86	Case No.: 21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date:16.07.2013
	Decision : NC decided to refer the case to DIT. The case stands deferred and to be re-listed on 16.07.2013.			

87	Case No.: 1/25/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00452/AM13/	RLA File :08/24/040/00371/AM13/	Lic.No/Date:0810118791 25.02.2013	Defer Date:16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

88	Case No.: 2/25/81-ALC2/2012	Party Name:GLOBEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00453/AM13/	RLA File :56/24/040/00039/AM13/	Lic.No/Date:5610001764 28.02.2013	Defer Date:16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

89	Case No.: 9/5/81-ALC2/2013	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Case Added
	HQ File :01/81/050/00111/AM14/	RLA File :31/82/040/00339/AM13/	Lic.No/Date:3110057855 09.04.2013	Defer Date: 16.07.2013
	Decision : NC observed that hardcopy has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 16.07.2013.			

90	Case No.: 2/2/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00003/AM14/	RLA File :08/24/040/00468/AM13/	Lic.No/Date:0810120175 10.04.2013	Defer Date:16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

91	Case No.: 1/5/81-ALC2/2013	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Case Added
	HQ File :01/81/050/00103/AM14/	RLA File :05/24/040/00009/AM14/	Lic.No/Date:0510351295 10.04.2013	Defer Date: 16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

92	Case No.: 5/5/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status: Case Added
	HQ File :01/81/050/00107/AM14/	RLA File :07/24/040/00534/AM13/	Lic.No/Date:0710094882 17.04.2013	Defer Date: 16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

93	Case No.:12/5/81-ALC2/2013	Party Name:G.K.ENTERPRISES PVT LTD	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Case Added
	HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	Defer Date: 16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

94	Case No.:10/5/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Case Added
	HQ File :01/81/050/00112/AM14/	RLA File :05/23/040/00503/AM13/	Lic.No/Date:0510352513 29.04.2013	Defer Date: 16.07.20.13
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

95	Case No.:11/5/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Case Added
	HQ File :01/81/050/00113/AM14/	RLA File :05/23/040/00018/AM14/	Lic.No/Date:0510352511 29.04.2013	Defer Date: 16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

96	Case No.:13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Case Added
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date: 16.07.2013
	Decision : NC decided to refer the case to MSME & MOEF. The case stands deferred and to be relisted on 16.07.2013.			

97	Case No.:2/5/81-ALC2/2013	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Case Added
	HQ File :01/81/050/00104/AM14/	RLA File :25/24/040/00002/AM14/	Lic.No/Date:2510004001 08.05.2013	Defer Date: 16.07.2013
	Decision : NC decided to refer the case to MSME. The case stands deferred and to be relisted on 16.07.2013.			

98	Case No.:3/5/81-ALC2/2013	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Case Added
	HQ File :01/81/050/00105/AM14/	RLA File :25/24/040/00001/AM14/	Lic.No/Date:2510004000 08.05.2013	Defer Date: 16.07.2013
	Decision : NC decided to refer the case to MSME. The case stands deferred and to be relisted on 16.07.2013.			

99	Case No.:4/5/81-ALC2/2013	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Case Added
	HQ File :01/81/050/00106/AM14/	RLA File :02/24/040/00193/AM13/	Lic.No/Date:0210189459 08.05.2013	Defer Date: 16.07.2013
	Decision : NC decided to refer the case to DIPP. The case stands deferred and to be relisted on 16.07.2013.			

100	Case No.:6/5/81-ALC2/2013	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Case Added
	HQ File :01/81/050/00108/AM14/	RLA File :07/24/040/00047/AM14/	Lic.No/Date:0710095556 24.05.2013	Defer Date: 16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

101	Case No.:7/5/81-ALC2/2013	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Case Added
	HQ File :01/81/050/00109/AM14/	RLA File :08/24/040/00071/AM14/	Lic.No/Date:0810121430 27.05.2013	Defer Date: 16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

102	Case No.:8/5/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Case Added
	HQ File :01/81/050/00110/AM14/	RLA File :08/24/040/00057/AM14/	Lic.No/Date:0810121431 27.05.2013	Defer Date: 16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

103	Case No.:14/5/81-ALC2/2013	Party Name:JMW INDIA (P) LTD.	Meet No/Date:5/81-ALC2/2013 06.06.2013	Status:Case Added
	HQ File :01/81/050/00116/AM14/	RLA File :05/23/040/00062/AM14/	Lic.No/Date:0510355876 31.05.2013	Defer Date: 16.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.07.2013.			

Offline case 06.06.2013

Sl. No 63

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 05/81	F.No.01/81/050/420/AM09/DES-II
Dated:06.06.2013	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on **16.07.2013**.

Sl No. 64

CASE No. AR- 121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No. 05/81	F.No. 01/81/50/507/AM*11/DES-II
Dated:06.06.2013	Advance Licence No. 0410120241 dated 29.12.2010.
	RLA's F.No.04/24/40/253/AM*11

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 14.06.2013.

R/A may take suitable consequential action accordingly.

SI No. 65

CASE NO. AR- 39	M/s Jindal Saw Ltd.
Meeting No. 05/81	F.No. 01/81/162/00384/AM13/DES-II
Dated:06.06.2013	Advance Licence No. 0510219112 dated 08.04.2008

Decision: Committee decided to examine the case on File. The case stands deferred and to be relisted on **16.07.2013**.

SI No. 66

CASE NO. AR- 53	M/s Sterlite Industries (I) Ltd., Tuticorin
Meeting No. 05/81	F.No. 01/81/162/464/AM-13/DES-II
Dated:06.06.2013	Annual Advance Licence No. 3510025541 dated 02.01.2009

Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on **16.07.2013**.

SI No. 67

CASE NO. AR-91	M/s Shiva Utensils Industries(P) Ltd
Meeting No. 05/81	F. No. 01/81/50/323/AM13/DES-II
Dated:06.06.2013	Advance Licence No. 0510336515 dated 04.10.2012

Decision: NC decided to call the firm to Personal Hearing with samples on 16.07.2013. The case stands deferred and to be relisted on **16.07.2013**.

S.No.68

CASE NO. AR-92	M/s Singhania Alu Foil Containers
Meeting No. 05/81	F. No. 01/81/50/309/AM11/DES-II
Dated:06.06.2013	Advance Licence No. 0510274796 dated 12.10.2010

Decision: firm had appeared for Personal Hearing on 23.05.2013. NC decided to seek some information from firm. The case stands deferred and to be relisted on **16.07.2013**.

S.No.69

CASE NO. AR-93	M/s Singhania Alu Foil Containers
Meeting No. 05/81	F. No. 01/81/50/46/AM11/DES-II

Dated:06.06.2013	Advance Licence No. 0510286840 dated 25.03.2011

Decision: firm had appeared for Personal Hearing on 23.05.2013. NC decided to seek some information from firm. The case stands deferred and to be relisted on **16.07.2013**

SI No. 70

CASE NO. AR-95	M/s Global Overseas
Meeting No. 05/81	F. No. 01/81/50/144/AM13/DES-II
Dated:06.06.2013	Advance Licence No. 0510324256 dated 09.05.2012

Decision: The firm appeared for Personal Hearing on 03.05.2013. They showed sample of unfinished/unpolished item and the finished product. NC noted that the firm is polishing the utensils and doing engraving of same designs on the utensils as per foreign buyer requirement. Since, polishing is a manufacturing activity. NC decided to approve the case on net to net basis.

R/A may take suitable consequential action accordingly.

SI No. 71

CASE NO. AR-96	M/s Vijai Electricals Ltd.,Hyderabad
Meeting No. 05/81	F. No. 01/81/50/210/AM12/DES-II
Dated:04.06.2013	Advance Licence No. 0910047197 dated 20.6.2011

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on **16.07.2013**.

SI No.72

CASE No. AR-79	M/s S.S. Exim
Meeting No. 05/81	01/81/50/244/AM-13/DES-II
Dated:04.06.2013	AA No. 0510331125 dated 1.8.2012

Decision: The firm appeared for Personal Hearing on 03.05.2013. They showed sample of unfinished/unpolished item and the finished product. NC noted that the firm is polishing the utensils and doing engraving of same designs on the utensils as per foreign buyer requirement. Since, polishing is a manufacturing activity. NC decided to approve the case on net to net basis.

R/A may take suitable consequential action accordingly.

Sl. No.73

CASE NO. AR-74	M/s S.S. Exim., New Delhi.
Meeting No. 05/81	F. No. 01/81/50/176/AM-13/DES-II
Dated:04.06.2013	Advance Licence No. 0510326665 dated 05.06.2012

Decision: The firm appeared for Personal Hearing on 03.05.2013. They showed sample of unfinished/unpolished item and the finished product. NC noted that the firm is polishing the utensils and doing engraving of same designs on the utensils as per foreign buyer requirement. Since, polishing is a manufacturing activity. NC decided to approve the case on net to net basis.

R/A may take suitable consequential action accordingly.

SI No. 74 PH case

CASE NO. AR- 136	M/s. Torrent Cables Ltd.
Meeting No. 05/81	F.No.01/81/050/377/AM10/DES-II
Dated:04.06.2013	Advance Licence No. 0810090290 dated 05.07.2010

Decision: NC decided to call the firm for Personal Hearing on 16.07.2013. The case stands deferred and to be relisted on **16.07.2013**.

SI No. 75 PH case

CASE NO. AR- 52	M/s TTP Technologies Pvt. Ltd.
Meeting No. 05/81	F.No. 01/81/50/183/AM-11/DES-II
Dated:04.06.2013	Advance Licence No. 0710072965 dated 15.07.2010

Decision: NC decided to call the firm for Personal Hearing on 16.07.2013. The case stands deferred and to be relisted on **16.07.2013**.

S.No.76

CASE NO. AR- 75	M/s Rahee Track Technologies (P) Ltd.,
Meeting No. 05/81	F.No. 01/81/50/239/AM-12/DES-II
Dated:04.06.2013	Advance Licence No. 0210161414 dated 30.06.2011

Decision: The Committee observed that the reply of the firm is not proper hence NC decided to send a letter to firm to submit following information as per written comments of DIPP as under:-

1. Sl No. 11 of SDF export product wise. (firm has not furnished of SDF detailed reply)

The case stands deferred and to be relisted on **16.07.2013**.

S.No. 77

CASE NO. AR-2	M/s RPG Cables Ltd., M/s. KEC International
Meeting No. 05/81	F. No. 01/81/50/176/AM-10/DES-II
Dated:06.06.2013	Advance Licence No. 0310537350 dated 11.09.2009

Decision : NC decided to refer the case to DIPP for comments (along with reply of firm). The case stands deferred and to be re-listed on 16.07.2013.

S.No.78

CASE NO. AR-3	M/s Sterlite Industries (I) Pvt. Ltd.,
Meeting No. 02/81	F. No. 01/81/162/96/AM-12/DES-II
Dated:06.06.2013	Advance Licence No. 3510030590 dated 15.06.2010

Decision: NC decided to refer the case to MSME with reply of firm for their comments. The case stands deferred and to be re-listed on 16.07.2013.
